

**एक माननीय सदस्य :** फिर तो मैं डंडा गया ।

**श्री सतपाल कपूर :** खाली आदमी मुकर्रर करने से नहीं होता है गेट लगवाने से होता है । मेरा कहना है कि आप एक टैंम्पेरी आदमी का इन्तजाम वहाँ पर कर सकते हैं । आपने कहा 21 हजार आदमी रखे जायेंगे और गेट लगाने में ज्यादा खर्चा आ रहा है तो फिरी तौर पर आप क्या करने जा रहें हैं ?

आखिरी बात यह है कि जो आपने ग्रान्ट दी है उन लोगों के लिए जो मुल्तानपुर में मारे गये हैं, मैं आपसे तजवीज़ करना चाहता हूँ कि उस ग्रान्ट को आप बढ़ायें ।

**श्री एल० एन० मिश्र :** जहाँ तक इस मुझाव का प्रश्न है कि स्टेट गवर्नमेंट्स के साथ बातचीत होनी चाहिए, वह अच्छा मुझाव है । मैं स्टेट गवर्नमेंट्स के इनचार्ज मिनिस्टर्स की मॉटिंग बुलाऊंगा और बात करूंगा । मेरी सूचना अभी तक यह है कि 12 करोड़ में बहुत कम पैसा खर्च हुआ है और वह पैसा शायद वापिस हो जाये ।

कांस्टेबल या कोई दूसरा आदमी रखने के लिए जो कहा वह तो फिर वही बात हो जायेगी, मैं ड गेट से थोड़ा ना कम होगा लेकिन आर्थिक दृष्टि से शायद अभी वह सम्भव नहीं है ।

जहाँ तक मुझावजा देने की बात है रेलवे के कानून के अनुसार अभी तक हम रेलवे के मुसाफिरो को ही मुझावजा दे सकते हैं । सड़क पर अगर कुछ हो जाये तो उसकी गुंजायश अभी तक उसमें नहीं है । फिर भी आपने जो मुझाव दिया है उसको मैं देखवाऊंगा लेकिन अभी तक जो प्राविजंस है उसके मुताबिक रेलवे क्रॉसिंग पर एकसी-डेन्ट हो तो उस के लिए मुझावजा देना रेलवे का काम नहीं है । 6200 रुपये तो दफनाने

बगैरह के लिए आवश्यकता होगी उसके लिए दिया गया । इस बात को हम देख सकते हैं कि रेलवे की गलती हो तो रेलवे को देना चाहिए या नहीं ।

**MR. SPEAKER:** Shri Madhu Limaye to raise a matter.

12.33 hrs.

**RE. MOTION FOR ADJOURNMENT**  
(Query and Procedure)

**SHRI JYOTIRMOY BOSU:** (Diamondharbour) Sir, I gave notice of an adjournment motion. Two trade union workers have been murdered by shooting within the mill premises. In the Constitution there is a guarantee that you can practise trade unionism. Certain rights are guaranteed by the Constitution. If a Government machinery fails to protect them from the hands of the hooligans in Raniganj in the mill premises, this is a most important issue....

**MR. SPEAKER:** Mr. Bosu, I do not allow this.

Why do you bring in State matters in this House? I have not allowed it.

This is something which has happened in the State. This is a matter not concerning us but it concerns the State.

I have not allowed it. Even if it is a murder case, this is an ordinary law and order matter. And law and order is a State subject. I am sorry.

Will the hon. Member kindly sit down? I have not allowed it. Something has happened in a State. It is a law and order problem. The courts are there. Why is the hon. Member raising it here? (Interruptions)

Whether it is political murder or not, it is for the courts to decide. Law and order is within the jurisdiction of the State and it is for the courts to decide.

[Mr. Speaker.]

Let the hon. Members please sit down. I am not allowing it. My observation is there already that I am not allowing it. Should we decide murder trials in this House?  
(Interruptions)

If there is anything that we cannot discuss, how can he bring it up here? He may better raise such matters in his State Assembly and not here. Shouting cannot add to the force of the argument. I am sorry I cannot allow it. You must be very reasonable. A murder has been committed in a State . . .

SHRI JYOTIRMOY BOSU: The murders, of trade union leaders.

MR. SPEAKER: Two or three murders, or many murders, if you like. As many as you tell me I will mention it. But this is something concerning a State, which has happened within the State, which is within the law and order of the State.

SHRI JYOTIRMOY BOSU: No, Sir; not like that.

MR. SPEAKER: If we were to raise anything that happen in any State in this Parliament, why need all those Assemblies and State Governments? By merely being loud in your voice, you cannot add force to the argument.

I have all respect for you. You should be reasonable. Suppose, in spite of everything, against the procedure, I call you, have you enough votes with you? I will just ask you to get up.

SHRI JYOTIRMOY BOSU: All right. You do that.

MR. SPEAKER: It is not admissible. Let me know how many of you are standing.

SHRI JYOTIRMOY BOSU: You formally ask me to move.

MR. SPEAKER: Why should it be like that?

SHRI JYOTIRMOY BOSU: Let it be.

MR. SPEAKER: You know what it is not admissible. By merely shouting, it does not mean that it is admissible.

SHRI JYOTIRMOY BOSU: Let them make a statement.

MR. SPEAKER: I can only examine it. If you are entitled to get a statement from them, I will certainly ask them.

SHRI JYOTIRMOY BOSU: Let me make a submission on what you have said. If you look into the debates that have taken place on the floor of the House. . .

MR. SPEAKER: I will look into it. If you are entitled according to anything, any previous precedent, I will certainly allow you. Let me examine it. Then a discussion will also be held.

SHRI JYOTIRMOY BOSU: When the UF Government was in power in West Bengal, umpteen number of debates have taken place on the floor of the House. Today you have Congress there. Should there be double standards? This is what it is.

MR. SPEAKER: I will examine it. If you are entitled, I will certainly ask Government.

SHRI JYOTIRMOY BOSU: No, Sir. You respect the views of 15 members. Let them make a statement. The statement may be manufactured by them in any case. We know what to look to there. But we want to know what they have got to say.

MR. SPEAKER: They are not responsible for the law and order in West Bengal. It is a regular government running in West Bengal. He cannot reply on their behalf.

SHRI JYOTIRMOY BOSU: He will.

MR. SPEAKER: I am not allowing any debate or anything of that kind on it. I will just see; if there is any such precedent, I will certainly allow it.

Shri Madhu Limaye.

श्री मधु लिमये (वांका) : अध्यक्ष महोदय, मैं केवल इतना कहना चाहता था कि अभी पश्चिम बंगाल के मामले में आप ने कहा कि अगर बयान देने की सम्भावना होगी तो मैं जरूर करूंगा। अध्यक्ष महोदय, आज दिल्ली में दिल्ली, हरियाणा और उत्तर प्रदेश के हरिजनों का एक विशाल प्रदर्शन हो रहा है। उस में वो, तीन परिपक्व केन्द्रीय सरकार के हैं—एक हरिजनों को निवास के लिए जमीन मिले, दूसरा खेती के लिए जमीन मिले और तीसरा है कि केन्द्रीय सरकार में उन को आरक्षित स्थान मिले और राज्य सरकारों में भी।

अगर आप हमारा ऐडजर्नमेंट मोशन नहीं ले रहे हैं तो कम से कम मंत्री महोदय से इन तीन विषयों के बारे में बयान दिलायेंगे क्या? दिल्ली का मामला सीधा इन के तहत आता है, और सोइयूल्ड कास्ट्स वेलफेयर का मामला 339 के अंतर्गत आता है।

MR. SPEAKER: I will examine it...

SHRI S. M. BANERJEE (Kanpur):\*\*

MR. SPEAKER: This is a very bad habit. When the Speaker is on his legs, nothing that is said by other members is recorded.

I will examine it. I am told a discussion on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes is coming very soon. But in spite of that, if you wish any statement to be made, I will convey it to the Minister. But it is much better, as we normally do every session, that we have a discussion on the Report.

श्री मधु लिमये : तीन मुद्दे मैंने कहे हैं। मैं कह रहा था कि इन का बयान आने से बहस में मदद होगी।

MR. SPEAKER: I quite agree with you.

Mr. Madhu Limaye wanted to raise a matter.

श्री एस० एम० बनर्जी : उन के लीडर चाहते थे कि लाल किल्ले से जब जलूस बना कर चले..... (व्यवधान)

अध्यक्ष महोदय : क्या कह रहे हैं आप ?

श्री एस० एम० बनर्जी : वही कह रहा हूँ जलूस की बात, जिस हरिजन जलूस के बारे में माननीय मधु लिमये ने कहा। होम मिनिस्ट्री ने उन को माइक्रोफोन इस्तेमाल नहीं करने दिया।

MR. SPEAKER: That has nothing to do with this. I am not allowing any Member. Will you please sit down?

Don't think that you can hold the House to ransom.

There is nothing under discussion. Nothing is allowed. What is the point of order? I have not allowed anything.

If there is something under discussion, I will certainly allow.

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष जी, मुझे निवेदन करना है कि ...

अध्यक्ष महोदय : किसी चीज का नोटिस नहीं दिया और एकदम कोई चीज खड़ी कर दें कुछ तो स्पीकर को मालूम होना चाहिए।

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, जो बात अभी अभी पता लगी है उस के बारे में पहले से कैसे जानकारी दे सकते हैं। मुझे तो कल्पना नहीं थी।

अध्यक्ष महोदय : एकदम कैसे आ सकेगी। कुछ तो हम को सूचना मिलनी चाहिए।

श्री अटल बिहारी वाजपेयी : वह पार्लियामेंट के सामने आना चाहते थे। हम ने यह तय किया है कि बोट क्लब के पास रहें। केन्द्रीय सरकार यह तो कर ही सकती है कि जितने हरिजन गिरफ्तार हुए हैं उन को छोड़ दे।

अध्यक्ष महोदय : किसी को कुछ कहना ही नहीं चाहिए, आप के खयाल के मुताबिक।

श्री अटल बिहारी वाजपेयी : कुछ कहने की जरूरत नहीं है ?

अध्यक्ष महोदय : जब सरकार दखल नहीं देती तो कहते हैं कि चुप बैठी है, जब दखल देती है तो आप झगड़ा करते हैं।

SHRI JYOTIRMOY BOSU: I want to make one submission. About the cold blooded political murder we want the Home Minister to give an assurance that he would make a statement in the afternoon.

MR. SPEAKER: I will only do it if it is permissible under the rules.

SHRI JYOTIRMOY BOSU: About the Harijans, they should make a statement whether Mr. U. S. Dixit had forbidden the use of the public address system at the boat club, or on their way from Lal Qila to Boat Club, contrary to past practice.

MR. SPEAKER: It is no more a boat club; it is a vote club.

श्री ज्योतिर्मय बसु : इस सभा को परलोक सभा बना दिया है। कोई श्राद्ध भी यहां आ नहीं सकता है। धारा 144 लागू

कर दी गई है —

अध्यक्ष महोदय : जब तक ज्योतिर्मय बसु साहब नजर आते हैं यह कैसे परलोक सभा हो गई। नहीं नजर आयेगे तब मानूंगा कि परलोक सभा है यह।

SHRI JYOTIRMOY BOSU: You must have a proper draft for my obituary.

MR. SPEAKER: You will receive the best possible.

SHRI JYOTIRMOY BOSU: Is that a hint that...

MR. SPEAKER: If I go earlier, you should reciprocate. Now kindly sit down.

SHRI JYOTIRMOY BOSU: My prayer to you is that you must ask Mr. Mirdha; Otherwise we will not participate in the proceedings; we will go out. We cannot be a silent spectator to the systematic physical annihilation of political workers. This place has become a mockery now; it does not represent the people nor does it concern itself with the hardships of the people.

MR. SPEAKER: It is a State matter. How can it be discussed here? There are other remedies open. How do you want a statement to be made here. It is a murder which is being investigated. This Government has nothing to do with law and order in that State.

SHRI JYOTIRMOY BOSU: It is a political murder which concerns the nation. We have discussed Naxalite movement here so many times.

MR. SPEAKER: It must have been done when President's rule was there.

SHRI JYOTIRMOY BOSU: No, no.

MR. SPEAKER: I have to look into it.

SHRI JYOTIRMOY BOSU: Let Mr. Mirdha make a statement in the afternoon; that will satisfy us.

SOME HON. MEMBERS: No, no.

MR. SPEAKER: Why don't you ask for it in the Bengal Assembly? Why do you want a statement here?

AN HON. MEMBER: They dare not go to the Bengal Assembly.

SHRI JYOTIRMOY BOSU: If you do not meet our small request, we have to walk out in protest. This is a telegram I have received from Member of Parliament.

MR. SPEAKER: Walk-out or no walk-out, I have to be guided by the rules. The rules are that matters concerning the States cannot come here, and law and order concerns the State. If you say that sometimes earlier it was allowed, I will look into the records. If it has been allowed even once in Parliament, we will allow it again.

SHRI JYOTIRMOY BOSU: You should have some confidence in your MPs. Parliamentary democracy is becoming a mockery.

MR. SPEAKER: You work this democracy in Bengal. Your men are there.

The Minister can just give factual information, after ascertaining it from the State Government. That is the utmost we can do.

रामावतार शास्त्री (पटना): हमारे यहां उत्तर बिहार में हमारे वर्कर्स का, सी पी आई के वर्कर्स का, किसान मभा के वर्कर्स का जमींदार लोग मार कर रहे हैं। एक दर्जन वर्कर मारे गये हैं जिस में काफी हरिजन थे। इस सबाल को भी यहां रोज करने दिया जाना चाहिये।

अध्यक्ष महोदय: हरिजनों की बात हांती है तो मैंने हमेशा इजाजत दी है।

15.57 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER BORDER SECURITY FORCE ACT, 1968 AND ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table:

- (i) A copy of Notification No. S.O. 449(E) (Hindi and English versions) published in Gazette of India dated the 29th August, 1973, under sub-section (3) of section 139 of the Border Security Force Act, 1968.

[Placed in Library. See No. LT-5818/73].

- (2) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1972 published in Notification No. G.S.R. 599 in Gazette of India dated the 20th May, 1972.
  - (ii) The Fourth Amendment of 1972 to the Indian Police Service (Pay) Rules, 1954 published in Notification No. G.S.R. 600 in Gazette of India dated the 20th May, 1972.
  - (iii) The Fifth Amendment of 1972 to the Indian Police Service (Pay) rules, 1954, published in Notification No. G.S.R. 662 in Gazette of India dated the 10th June, 1972.
  - (iv) The Indian Police Service (Fixation of cadre Strength)